

SUPREME COURT OF INDIA

NOTICE

F. No.16/CDSN2022/1

New Delhi,
February 25, 2022

RE: DESIGNATION OF SENIOR ADVOCATES

Applications seeking conferment of designation of Senior Advocates are invited from retired Chief Justices/ Judges of High Courts and Advocates-on-Record / Advocates (in the prescribed formats) in terms of the Supreme Court Guidelines to Regulate Conferment of Designation of Senior Advocates, 2018 framed in compliance of the directions of Hon'ble Supreme Court of India in *Ms. Indira Jaising vs. Supreme Court of India through Secretary General & Ors.* reported in (2017) 9 SEC 766. It is clarified that retired Chief Justices/ Judges of High Courts and Advocates-on-Record/Advocates whose earlier applications were not considered favourably, are eligible to apply afresh in the respective prescribed format annexed hereto as **Annexures-'A' and 'J'**. It is further clarified that retired Chief Justices/Judges of High Courts and Advocates-on-Record/Advocates who have submitted applications prior to the date of publication of this Notice, may apply afresh in the prescribed formats.

Applications in the prescribed format i.e. Annexures - 'A' and 'J', addressed to the Hon'ble Chief Justice of India, may be submitted in the Secretariat of the Committee [Room No. 115, B-Block, Additional Building Complex, Supreme Court of India, New Delhi-110001 (Ph: 011-23116337)] latest by 4.30 p.m. on Monday, 21st March, 2022.

[Devender Pal Walia]
SECRETARY
COMMITTEE FOR DESIGNATION OF SENIOR ADVOCATES

Copy to:-

1. The Secretary, Supreme Court Bar Association (with a request to place it on the Notice Board of SCBA)
2. The Secretary, Supreme Court Advocates-on-Record Association (with a request to place it on the Notice Board of AoR Association)
3. The Secretary, Bar Council of India
4. Notice Board
5. All concerned.